



2026:AHC:8414

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19117 of 2025

Mahir Jahan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Lal Ram, Gyanendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Babu Lal Ram, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.
2. The case of the writ petitioner is that she was appointed on the post of ANM on 22.10.1985 and she continued till 01.09.1997 but she has not been paid post retiral benefits.
3. Learned Standing Counsel has produced before this Court the instructions, according to which services of the writ petitioner has been dispensed with.
4. Be that as it may, the said aspect has been disputed by the writ petitioner.
5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Chief Medical Officer, Varanasi by **22.01.2026**. Thereafter, the fourth respondent shall consider the grievance of the writ petitioner within a period of two months.
6. With the said observations, the writ petition stands disposed of.
7. Instructions filed today are taken on record and marked as Appendix 'A'.

January 13, 2026
Rajesh

(Vikas Budhwar, J.)